प्रश्न पूछ सकता है, एक प्रश्न पर कितना समय आपकी तरफ से दिया जाना चाहिए और जो व्यक्ति विशुद्ध हिन्दी में प्रश्न करता है, उस को घृणा की दृष्टि से क्यों जाता है। मैं इन चारों बातों के सम्बन्ध में आपकी व्यवस्था चाहता हूं।

अध्यक्ष महोदय : इन चारों का एक ही जवाब है कि यह बहुत कुछ स्पीकर के लिए ही है कि वह किस को बुलाए, कितनी दफा बुलाए, किस का सवाल एडमिट करे, कितना वक्त दे। इससे ज्यादा जवाब मैं नहीं दे सकता हूं।

अब माननीय सदस्य बैठ जायें।

श्री रामेश्वरानन्द : ऐसी तो बात नहीं है कि आप मुझे बोलने नहीं देंगे। अंग्रेजी वाले बोलते रहते हैं और आप कुछ नहीं कर सकते हैं। लेकिन जब मैं मान मर्यादा से हिन्दी में कुछ कहता हूं, तो आप कहते हैं कि बैठ जाइये। मैं यह जानना चाहता हूं कि लोक सभा की प्रक्रिया के आधार पर दैनिक प्रश्नावली में एक माननीय सदस्य के कितने प्रश्न रखे जा सकते हैं।

Shri Shivaji Rao S. Deshmukh: References to the Chair which are derogatory should be expunged from the proceedings.

श्री रामेश्वरानन्द : उनको अधिकार है बोलने का।

Mr. Speaker: It is not the first time that such derogatory remarks have been made. I have come to the stage where I can only overlook it.

Shri Hari Vishnu Kamath: You have got used to it.

श्री रामेश्वरानन्द : उनको अधिकार है बोलने का। मैं आपसे यह प्रश्न कर रहा हूं कि आपके पास लोक-सभा की प्रक्रिया की पुस्तक है। उसके आधार पर एक माननीय सदस्य कितने प्रश्न पूछ सकता है।

अध्यक्ष महोदय : मेरे पास इसका कोई जवाब नहीं है। माननीय सदस्य मेरे पास आये। तब हम वह पुस्तक निकाल कर बात कर सकते हैं।

श्री रामेश्वरानन्द : आप को मालूम होगा।

Political Set-up of Delhi

***1056. Shri D. C. Sharma:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether the plan for new political set-up for Delhi has been put off indefinitely; and

(b) if so, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) No.

(b) Does not arise.

Shri D. C. Sharma: May I know why Delhi is receiving such a step-motherly or step-fatherly treatment at the hands of the Home Ministry when even Himachal Pradesh has been given a definite Constitution wich is being implemented and a new set-up which is working very well?

Shri L. N. Mishra: Delhi is not getting step-motherly treatment. So far as the second part of the question is concerned, this question was discussed here in this House when the Constitution (Fourth Amendment) Bill was here and it decided that Delhi could not be put on the same footing as Himachal Pradesh.

Shri D. C. Sharma: May I know where lies the difficulty? Does the difficulty come from the political parties or from the lack of decision on the part of the Home Ministry or on the part of the public? Where does the difficulty reside?

Shri L. N. Mishra: The difficulty is only as regards the transfer of certain subjects to the proposed metropolitan

council. We are discussing it and in three or four months' time, we hope, we will be able to sort it out.

Shri Shiv Charan Gupta: What are the points of agreement and disagreement between the Government of India and the representatives of Delhi who met the Home Minister in this connection?

Shri L. N. Mishra: The question is under discussion. Some points have been accepted and some have not been accepted.

Mr. Speaker: That is what he wants to know, namely, what points have been accepted . . .

Shri L. N. Mishra: I think, it will not be proper to say that at this stage.

Shri Hari Vishnu Kamath: On a point of order, Sir. Is that a new ground on which a Minister can refuse to place facts before the House, that is, on the ground of propriety? He said, "It is not proper to lay on the Table etc."

Mr. Speaker: Because they are still being considered.

Shri Hari Vishnu Kamath: He should then frame his answer differently, and not in that way.

Shri P. R. Chakraverti: May I know whether it is a fact that the Government has been prompted to do a rethinking of its earlier decision because of the pressure of the people of Delhi for having a State Assembly?

Shri L. N. Mishra: There is no question of pressure. It is in the interest of providing a better administration for Delhi that this new proposal has come up and we are considering it.

Shri Gajraj Singh Rao: May I know whether the inclusion of any parts of Punjab or any neighbouring State is also under contemplation in the proposed new set-up?

Shri L. N. Mishra: No, Sir.

रामगढ़ सीमा के निकट पाकिस्तानी जासूसों की गिरफ्तारी

\+

*१०५७. { श्री कछवाय : / श्री ओंकार लाल बरवा : / श्री बृजराज सिंह :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रामगढ़ (जम्मू) क्षेत्र में तीन पाकिस्तानी जासूस गिरफ्तार किए गए हैं जिनमें से दो पाकिस्तानी राष्ट्रजन हैं ;

(ख) क्या यह भी सच है कि उनके पास से कुछ दस्तावेज तथा पत्र तथा पाकिस्तानी मुद्रा भी मिली है ;

(ग) क्या यह भी सच है कि पहले भी तीन जासूस इसी क्षेत्र में गिरफ्तार किए गए थे जिनमें एक महिला शामिल थी ; और

(घ) यदि हां, तो जासूसों के विरुद्ध क्या कार्यवाही की जा रही है और सरकार का क्या कदम उठाने का विचार है जिससे भविष्य में ऐसी कार्यवाही न हो ?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) to (c) When firing between Pakistan forces . . .

श्री कछवाय : अध्यक्ष महोदय, मेरा सवाल हिन्दी में है । इसलिए उसका जवाब हिन्दी में आना चाहिए ।

अध्यक्ष महोदय : मिनिस्टर साहब पहले हिन्दी में पढ़ दें ।

12.00 hrs.

श्री हाथी : जब पाकिस्तान फ़ौसिज़ और इंडियन बार्डर पुलिस के बीच में रामगढ़ के इलाके में शुरू मार्च, १९६४ में फ़ायरिंग